BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 68/2025

In the Matter of:

Sanjaya Kumar Mishra **…Applicant**

Versus

Central Pollution Control Board & Anr. **…Respondents**

SUBMISSION OF ADDITIONAL DOCUMENTS ALONG WITH AFFIDAVIT

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Place: Gurugram
Date: 07.07.2026

(Filed by)

Sanjaya Kumar Mishra
Applicant-in-Person
Mobile No. 9818326647

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MOST RESPECTFULLY SHOWETH:

1. That the Applicant has filed the present Original Application challenging the action of Respondent No. 1 in granting/continuing recognition to Respondent No. 2 under the Environment (Protection) Act, 1986.

2. That by Order dated 17.04.2026, this Hon'ble Tribunal was pleased to adjourn the matter on the Applicant's request to enable him to place additional documents on record.

3. That the accompanying documents are official records obtained from public authorities namely; Central Pollution Control Board (CPCB) which is Respondent No. 1 in this matter, National Accreditation Board for Testing and Calibration Laboratories (NABL) and Haryana State Pollution

Control Board (HSPCB). The said documents are being placed on record only as corroborative material in relation to the issues already raised in the Original Application. These documents do not seek any amendment of the pleadings or alter the reliefs sought in the Original Application.

4. That the said documents, inter alia, disclose subsequent official information concerning the manner in which regulatory information was maintained, communicated and disclosed by the concerned authorities. The Applicant respectfully submits that these documents are relevant to the existing issues relating to the manner in which Respondent No.1 discharged its regulatory functions.

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take the accompanying additional documents on record in the interest of justice and pass such further order(s) as this Hon'ble Tribunal may deem fit and proper.

Place: Gurugram
Date: 07.07.2026

Applicant

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 68/2025

In the Matter of:

Sanjaya Kumar Mishra **...Applicant**

Versus

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AFFIDAVIT

I, Sanjaya Kumar Mishra, son of Shri Nilamani Mishra, presently having my address for communication at 115, Sagar Enclave, Sector 104, Near Daulatabad Road, MGF Toyota, Gurugram, Haryana – 122001, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in Original Application No. 68/2025, and I am fully conversant with the facts of the case and competent to swear this Affidavit.
2. That the contents of the accompanying Submission of Additional Documents along with Affidavit form part and parcel of this Affidavit and are not reproduced herein for the sake of brevity.

Sanjaya Kumar Mishra
DEPONENT

VERIFICATION:

Verified at Gurugram on this 7th day of July, 2026, that the contents of this Affidavit are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

Sanjaya Kumar Mishra
DEPONENT

This document has been registered at Sr. No. 3683 Book No. 4 Page No. 208 On Date 07/07/2026

NOTARY GOVT. OF INDIA
RAM NIWAS, GGN. (Reg. 8224)
07 JUL 2026

ATTESTED
RAM NIWAS MALIK, ADVOCATE
NOTARY, GURUGRAM (HR.) INDIA

Annexure AD-1

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
E-mail:hspcbaircell@gmail.com

No. HSPCB/Aircell/2026/3400-3424 **Dated: 17.03.2026**

To

All the Regional Officers,
HSPCB

Sub: Temporarily suspension of recognition of laboratories under EP Act 1986.

In this regard, please find here under the name of laboratories whose recognition under EP Act 1986 has been temporarily suspended.

1. M/s **Vani Analytical Research Pvt. Ltd.**, Khasra. No. 384, Shahpur Fagota, Hapur, Uttar Pradesh – 245101
2. M/s **Shriram Institute for Industrial Research**, 19, University Road, Delhi- 110007
3. M/s **Green Envirotech Services Pvt. Ltd.**, Plot No.-69 Kherli, Hafizpur Greater Noida, Uttar Pradesh-203202
4. M/s **GRC India Pvt. Ltd.**, F-375, Sector-63, NOIDA–201301, U.P., India
5. M/s **Envirochem Testing and Consultancy,** Plot No.165,Sec 25, Part 2,Huda,Panipat,Haryana,132103
6. M/s **Vardan Envirolab Pvt. Ltd.**, Plot no. 82A, Sector -5, IMT Manesar, Gurugram-122051, Haryana
7. M/s **FARE Labs Pvt. Ltd.**, L17/3, DLF PHASE-2 Gurgaon, Haryana, 122002

Submitted for your information and necessary action please.

DA/ As above.

Sr. Env Engineer (Air Cell)
For HSPCB

Copy to:-

A copy of the above is forwarded to the following for information please:-

1. CEE-I & CEE-II, HSPCB
2. All Branch in-charges of HSPCB.
3. P.S. to Chairman, HSPCB.
4. P.A. to Member Secretary, HSPCB.

1. Whether any communication/letter from the Haryana State Pollution Control Board relating to **temporary suspension of recognition of laboratories under the Environment (Protection) Act, 1986** (Copy attached) is available in CPCB records.
Ans: Central Pollution Control Board has not received the communication/letter from Haryana State Pollution Control Board relating to the temporary suspension of recognition of laboratories under the Environment (Protection) Act, 1986.

2. Whether any communication or letter has been issued by the CPCB to the Haryana State Pollution Control Board relating to the above-said temporary suspension of recognition of laboratories under the Environment (Protection) Act, 1986. If such communication exists, kindly provide a copy of the same. If no such communication exists, kindly state the same.
Ans: No communication or letter has been issued by the CPCB to the Haryana State Pollution Control Board relating to the above-said temporary suspension of recognition of laboratories under the Environment (Protection) Act, 1986.

3. If the communication referred to in Point 1 exists in CPCB records, kindly provide copies of all action taken reports, decisions, orders, directions, or official communications issued based on the same, including any communications sent to NABL or concerned laboratories. If no such action has been taken or no such records exist, kindly indicate the same.
Ans: Not applicable as per Point 1.

4. Please provide copies of records showing CPCB-recognized laboratories that were called or invited or subjected to any assessment or evaluation or verification or demonstration or display of their environmental monitoring capability by CPCB at CPCB office or under CPCB conducted assessment process during the year 2026. Kindly also provide copies of summary or tabulated reports containing CPCB's observations or findings for such laboratories. In case the information is voluminous or maintained in multiple files, kindly provide only the list or index of such laboratories and the final consolidated report or summary record so that inspection of further documents can be requested if required.
Ans: The information is confidential in nature and cannot be shared.

5. Please provide copies of all letters, emails, circulars, or official communications sent from CPCB to NABL during the year 2026 relating to recognised laboratories, compliance status of laboratories, or any laboratory-specific references available in records. If no such communications exist, kindly state so.
Ans: CPCB has not communicated any letters, emails, circulars, or official communications to NABL during the year 2026 related to Environmental labs recognised under the EP Act, 1986, compliance status of laboratories, or any laboratory-specific references.

6. Please provide the URL links or web pages on the CPCB official website where information, notifications, or records relating to withdrawal or suspension of recognition of environmental laboratories under the Environment (Protection) Act, 1986 are published or accessible.

Ans: URL links or web pages on the CPCB official website :https://cpcb.nic.in

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An autonomous body setup by Ministry of Commerce and Industry, Government of India

QCIND/R/E/26/00044
19th May, 2026

Mr. Sanjaya Kumar Mishra,
H. No. 115, Sagar Enclave, Daulatabad Road,
Sector 104, Near Dwarka Expressway,
Gurugram, Haryana, Pin:122001.

Dear Sir,

Please refer to your online RTI application dated 20th April, 2026 seeking information under RTI Act, 2005.

The point wise response to your RTI is appended below:

S. No.	RTI Query	RTI Reply
1	Whether NABL has received the letter regarding temporary suspension of recognition of laboratories under Environment (Protection) Act, 1986 issued by the Haryana State Pollution Control Board (as attached).	The information sought is not available with NABL/ QCI. Further, no attachment as referred to in the RTI application has been received along with the query.
2	If letter as stated in the above point No. 1 has been received whether NABL has taken any action on the HSPCB letter dated 17.03.2026 concerning the seven laboratories, including FARE Labs Pvt. Ltd. If yes, kindly provide a copy of action-taken records, orders, or communications issued to FARE Labs Pvt. Ltd. in this regard.	In reference to response to point No. 1, information sought is not available with NABL/ QCI.
3	Whether NABL has received any letter/ communication from the Central Pollution Control Board (CPCB) regarding NABL- accredited laboratories in the year 2026, including FARE Labs Pvt. Ltd. If yes, kindly provide a copy of such letters/ communications.	NABL has received communications from the Central Pollution Control Board (CPCB). Applicant may note that the information provided by any organization to NABL is treated as confidential and third-party information and is held by NABL in a fiduciary capacity. Also, information sought is confidential and third-party information, and also constitutes information of commercial

QCI'S BOARDS & DIVISIONS
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J200, World Trade Center, Nauroji Nagar, New Delhi, 110029 | J200, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली, 110029 | info@qcin.org | www.qcin.org
+91-11-2618 6680 | +91-11-2618 6681

		confidence and trade secret. Hence, the same is exempted from disclosure under Section 8(1)(d) and Section 8(1)(e) of the RTI Act, 2005. Additionally, the matter is currently under investigation as per NABL procedure; hence, the disclosure of information related to the said complaint at this stage may impede the process of investigation. Therefore, the requested information cannot be disclosed under Section 8(1)(h) of the RTI Act, 2005.
4	If letter as stated in the above point No. 3 has been received whether NABL has taken any action based on any CPCB letter/ communication/ observation regarding Conformity Assessment Bodies (CABs), including FARE Labs Pvt. Ltd. If yes, kindly provide details and copies of all relevant action-taken records.	NABL has registered a complaint based on the letter/ communication received from the Central Pollution Control Board (CPCB), and the matter is presently under investigation as per NABL procedures. Disclosure of any information pertaining to the aforesaid complaint at this stage may impede the process of investigation. Therefore, the requested information cannot be disclosed under Section 8(1)(h) of the RTI Act, 2005. Additionally, applicant may note that the information provided by any organization to NABL is treated as confidential third-party information and is held by NABL in a fiduciary capacity. Also, information sought is confidential and third-party information, and also constitutes information of commercial confidence and trade secret. Hence, the same is exempted from disclosure under Section 8(1)(d) and Section 8(1)(e) of the RTI Act, 2005. The aforesaid information also falls under the non-disclosure document category and mentioned on QCI website under following link: https://qcin.org/wp-

		content/uploads/2026/03/Annexure-3-Statement-of-categories-of-documents-held-by-public-authority-Final.pdf

The Appellate Authority is Mr. Chakravarthy T. Kannan, Secretary General, Quality Council of India.
The new office address of Quality Council of India is World Trade Centre, J 200, Block J, Nauroji Nagar, New Delhi-110029, email: faaqci@qcin.org. If not satisfied with the response, then an appeal can be lodged with the appellate authority within 30 days of receipt of this reply. (For RTI applications filed online on RTI MIS portal, applicant should file online First Appeal on the said portal.)

Thanking you,
Yours faithfully,

(Amit Kumar Singh)
Joint Director & CPIO
Quality Council of India.
Tel:011-26186680
Email: amit.nbqp@qcin.org

Annexure AD-4

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Email: hspcbaircell@gmail.com

LiFE Lifestyle for Environment

HSPCB/Air Cell/2026/ 4316 **Dated:** 23.06.2026

To,

EE-cum-SPIO, (HQ)
HSPCB, Panchkula

Sub: Transfer of RTI application received through online RTI Portal.

Ref: RTI letter No HSPCB/RTI/41/2026/379 dated 24.04.2026.

Kindly refer to the subject & reference noted above. In this connection, information asked by the applicant is given under:-

S. No.	Question	Answer
1.	Kindly confirm whether the abovementioned letter has been officially issued by the HSPCB.	Letter has been issued from the Air Cell HSCB officially.
2	Kindly provide the reasons for issuance of such suspension, including whether any observations were made by CPCB, NABL, or any othern competent authority (such as deficiencies in monitoring capacity or compliance issues).	No records available.
3	Kindly provide details of any inspection(s) conducted by HSPCB officials in respect of the said laboratories before or after issuance of the said letter.	No records available.
4	Kindly clarify whether environmental test reports issued by the said laboratories during the period of suspension (if applicable) shall be treated as valid for regulatory or legal purposes.	No records available.

Env. Engineer (Air Cell) 23/6/26
For SEE, HSPCB

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

RTI MATTER
By Speed Post

No. MSCB/CPCB/2026/00444 25/06/2026

ORDER

1. Seen the appeal preferred by Shri Sanjaya Kumar Mishra R/o H. No. 115, Sagar Enclave, Daulatabad Road Industry Area, Sector-104, Near Dwarka Expressway, Gurugram, Haryana-122001, the appellant, vide RTI appeal registration No. CPCBD/A/E/26/00085 dated 28/05/2026 under Section 19 of the Right to Information Act, 2005.

2. I have gone through the entire records available in the file including the application under RTI Act, 2005 vide RTI Reg. No. CPCBD/R/E/26/00444 dated 20/04/2026 and the reply of CPIO dated 13/05/2026.

3. The appeal was examined and CPIO is directed to provide available information in accordance with the provisions under the RTI Act, 2005.

In view of the above facts, I conclude the Appeal as Disposed. A copy of this order may be given to all concerned.

(Bharat Kumar Sharma)
Appellate Authority

To,

Shri Sanjaya Kumar Mishra
R/o H. No. 115, Sagar Enclave, Daulatabad Road Industry Area, Sector-104,
Near Dwarka Expressway, Gurugram, Haryana-122001

Gmail

Sanjaya Kumar Mishra <skmishra1047.advocate@gmail.com>

SERVICE OF APPLICANT'S REJOINDERS AND ADDITIONAL DOCUMENT IN O.A. No. 68 of 2025 IN THE MATTER OF: Sanjaya Kumar Mishra Versus Central Pollution Control Board & Anr.

1 message

S.K. Mishra, Advocate <sanjayakmishra@gmail.com> Tue, Jul 7, 2026 at 11:39 PM
To: suman arora <aroras16@gmail.com>, rajkumar_1992@yahoo.com, adv.tanishasamanta@gmail.com

Madam/Sir,

Please find attached the Rejoinders and Additional Documents being filed in O.A. No. 68/2025 in the matter of Sanjaya Kumar Mishra vs. Central Pollution Control Board & Anr.

Regards,
Sanjaya Kumar Mishra
Applicant in Person
Contact No. 9818326647

3 attachments

RejoinderR1.pdf
853K

RejoinderR2.pdf
535K

AD.pdf
2114K